

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9713/2018

(Arising out of impugned final judgment and order dated 05-04-2018 in CRLA No. 1908/1982 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAMESH & ORS.

Respondent(s)

Date : 10-01-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Brijender Chahar, Sr. Adv.
Mr. Vikas Bansal, Adv.
Mr. Ajay Vikram Singh, AOR
Ms. Priyanka Singh, Adv.
Mr. Chandra Shekhar, Adv.

For Respondent(s) Mr. Shiv Sagar Tiwari, AOR
Dr. B.K. Pandey, Adv.
Ms. Pratima Singh, Adv.
Ms. Aakanksha Tiwari, Adv.
Mr. Kishore Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(ANITA MALHOTRA)
COURT MASTER

(VIRENDER SINGH)
COURT MASTER